

MR. SPEAKER : Next item.

SHRI VASUDEVAN NAIR (Purmada) : Under the rules, I cannot put a question. But I want to submit that we in the south are the worst affected by the cancellation of air services. There are three flights from Bombay to Cochin every day and for the last one week there has not been a single flight. Government should take note of this. They should make alternate arrangements. This is causing us considerable inconvenience. Entire flights are cancelled.

SHRI JYOTIRMOY BASU : Today 2 lakh jute workers have gone on an indefinite strike. Will you please ask the Minister to make a statement as to what steps they are going to take to meet the legitimate demands of the jute workers.

SHRI M.L. SONDHI : What about the air crash near Safdarjang airport ?

MR. SPEAKER : A statement is due to be made today.

SHRI S. M. BANERJEE : We had tabled a call attention motion. There have been negotiations. Shri Bhagwat Jha Azad is back here fortunately. I would request you to ask him to make a statement because the strike by 2 lakh jute workers will seriously and adversely affect not only the economy of Bengal but of India ; jute is a very important foreign exchange earner.

SHRI S. K. TAPURIAH : What about the *bandh* there which will adversely affect the economy ? Why not call it off ?

SHRI JYOTIRMOY BASU : The jute millowners are solely responsible for this.

MR. SPEAKER : Without my permission, you get up and make your submissions. This cannot be allowed.

12.40 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND REPORT ENGINEERS INDIA LTD.

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND

CHEMICALS, AND MINES AND METALS (SHRI D.R. CHAVAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956—

- (1) Review by the Government on the working of the Engineers India Limited, New Delhi for the year 1969-70.
- (2) Annual Report of the Engineers India Limited, New Delhi for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4489/70]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1970, agreed without any amendment to the Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 9th November, 1970."

CONDITION OF EMPLOYEES OF M.E.S. PETITION RE. SERVICE

SHRI S.M. BANERJEE (Kanpur) : I beg to present a petition signed by Shri K.G. Sriwastava, New Delhi, regarding service conditions of employees of Military Engineering Service.